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CENTRAL BOARD OF DIRECT TAXES

NOTIFICATION No. 1092
1311-PX

New Delhi, the 24th September, 1975.

- In exercise of the powers conferred by section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax rules, 1962, namely :-

1. These rules may be called the Income-tax (Third Amendment) Rules, 1975.
2. In rule 1 of the Income-tax Rules, 1962 (hereinafter referred to as the principal rules),-
 - (a) for sub-clause (i) of clause (c), the following sub-clause shall be substituted and shall be deemed to have been substituted, with effect from the 1st day of April, 1975, namely :-

“(i) where such residential accommodation is situate at Agra, Ahmedabad, Allahabad, Amritsar, Bangalore, Bombay, Calcutta, Cochin, Chandigarh, Delhi, Hyderabad, Indore, Jabalpur, Jaipur, Kanpur, Lucknow, Madras, Patna, Raipur, Patna, Poona, Raichur, Raipur, Surat, Trivandrum, Vadodra (Baroda) or Varanasi (Banaras), one-fifth of the amount of salary due to the assessee in respect of the relevant period, and”;
 - (b) in clause (i), for the letters and figures “Rs.300”, the letters and figures “Rs.400” shall be substituted, and shall be deemed to have been substituted with effect from the 1st day of April, 1975.
3. After rule 1 of the principal rules, the following rule shall be inserted, and shall be deemed to have been inserted with effect from the 1st day of April, 1975, namely :-

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"2B. Cases and circumstances for the purposes of the proviso to section 10(5)(ii). - The amount exempt under item (a) of sub-clause (ii) of clause (5) of section 10 in respect of the value of the travel concession or assistance received by or due to the individual from his employer for himself and his family, in connection with his proceeding on leave to any place in India, may exceed the value of the travel concession or the assistance which would have been received by or due to him in connection with his proceeding to his home district in India on leave in the cases and under the circumstances specified below, namely :-

- (a) where the individual is entitled to such travel concession or assistance once in a block of four calendar years commencing from the calendar year 1974, the value of such travel concession or assistance availed of in each such block;
- (b) where the individual is entitled to such travel concession or assistance more than once in any such block of four calendar years, the value of the travel concession or assistance first availed of by him in each such block;
- (c) where such travel concession or assistance is not availed of by the individual during any such block of four calendar years, the value of the travel concession or assistance, if any, first availed of by the individual during the first calendar year of the immediately succeeding block of four calendar years.

Explanation. - The value of the travel concession or assistance referred to in clause (c) shall not be taken into account in determining the eligibility of the value of the travel concession or assistance under clause (a) or, as the case may be, clause (b) of this rule."

4. After rule 1B5 of the principal rules, the following rule shall be inserted with effect from the 1st day of April, 1976, namely :-

"Form of audit report for claiming deduction
under section 80J.-"

180. The report of audit of the accounts of an assessee, other than a company or a co-operative society, which is required to be furnished under sub-section (6A) of section 80J shall be in Form No. 100."

5. In appendix II to the principal Rules, after Form No. 100, the following Form shall be inserted with effect from the 1st day of April, 1976, namely :-

"FORM NO. 100

(see rule 180)

Audit Report under section 80J of the Income-tax Act, 1961

I/we have examined the balance-sheet of the industrial undertaking styled..... and belonging to M/s..... (Permanent Account Number) at at and the profit and loss account of the said industrial undertaking for the year ended on that date which are in agreement with the books of account maintained at the head office at and branches at

*I/we have obtained all the information and explanations which to the best of my/our knowledge and belief were necessary for the purposes of the audit. In my/our opinion, proper books of account have been kept by the head office and the branches of the industrial undertaking a/cross all visited by me/us so far as appears from my/our examination of books, and proper returns adequate for the purposes of audit have been received from branches not visited by me/us, subject to the comments given below :-

In my/our opinion and to the best of my/our information and according to explanations given to me/us, the said accounts give a true and fair view -

(i) in the case of the balance-sheet, of the state of affairs of the above-named industrial undertaking as at; and

(ii) in the case of the profit and loss account, of the profit or loss of the industrial undertaking for the accounting year ending on

Place

Date

Signed
+ Accountant

1. *Delete, whichever is not applicable.

2. *Here give name and address.

3. +This report is to be given by -

(i) a chartered accountant within the meaning of the Chartered Accountants Act, 1949 (38 of 1949); or

(ii) any person who, in relation to any state, is by virtue of the provisions in sub-section (c) of section 226 of the Companies Act, 1956 (1 of 1956), entitled to be appointed to act as an auditor of companies registered in that state.

Note. Where any of the matters stated in this report is answered in the negative or with a qualification, the report shall state the reasons therefor.

[1092 / F.No. 142(36)/75- TPL]

SAJ —
(O. P. Bhardwaj)
Secretary, Central Board of Direct Taxes.

भारत के राजपत्र, असाधारण, भाग 2, खण्ड 3, उपखण्ड (ii) में प्रकाशनार्थ

केन्द्रीय प्रत्यक्ष - कर बोर्ड

अधिसूचना

आय-कर

नई दिल्ली, 24 सितम्बर, 1975

केन्द्रीय प्रत्यक्ष-कर बोर्ड, आय-कर अधिनियम, 1961 (1961 का 43) की धारा 265 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, आय-कर नियम, 1962 में और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

- 1 इन नियमों का नाम आय-कर (तृतीय संशोधन) नियम, 1975 है।
- 2 आय-कर नियम, 1962 (जिसे इससे इसके पश्चात् मूल नियम कहा गया है) के नियम 2क में, —

(क) खण्ड (ग) के उपखण्ड (i) के स्थान पर निम्नलिखित उपखण्ड रखा जाएगा और वह 1 अप्रैल, 1975 से प्रतिस्थापित किया गया समझा जाएगा, अर्थात् :-

"(i) जहाँ ऐसी ऐसे निवास की जगह आगरा, अहमदाबाद, इलाहाबाद, अमृतसर, बंगलौर, मुंबई, कलकता, कोचीन, कोयंबतूर, दिल्ली, हैदराबाद, इन्दौर, जबलपुर, जयपुर, कानपुर, खजूर, मद्रास, मुद्राई, नामपुर, पटना, पूना, शोलापुर, श्रीनगर, सुरत, त्रिवेन्द्रम, वडोदरा (वड़ौदा) या वाराणसी (बनारस) में स्थित है वहाँ निर्धारितों को सुसंगत अवधि की बाबत देय वेतन के पंचम अंश के बराबर हो, और "

(ख) खण्ड (घ) में, "300 रुपए" शब्द और शब्द के स्थान पर "400 रुपए" शब्द और शब्द रखे जाएंगे, और 1 अप्रैल, 1975 से प्रतिस्थापित समझे जाएंगे।

3. कुछ नियमों के नियम 20 के परिवर्तन निम्नलिखित नियम जोड़ा जा रहा है और 1 अक्टूबर, 1975 से लागू किया जाएगा, अर्थात् :-

अ. धारा 10(9)(ii) के प्रयोजन के लिए मानके और परिस्थितियाँ - धारा 10 के क्लॉज 8 के उपखण्ड (ii) की कद (2) के अंतर्गत ऐसी यात्रा रियासत या सहायता का मुख्य, जो किसी व्यक्ति को भारत में किसी भी स्थान के लिए ~~कर्म-निर्वाह-के-दुर्ग-में-जाने~~ दुर्ग पर जाने के सम्बन्ध में उत्तरे या कर्म परिवार के लिए कर्म नियोजक से प्राप्त हो या नियोजक द्वारा देया हो, ऐसी यात्रा रियासत या सहायता के मुख्य को प्राप्त हुए प्राप्त हो अधिक हो सकते हैं जो कि व्यक्ति को भारत में कर्म पर वापस जाने के लिए दुर्ग पर जाने के लक्ष्य सम्बन्ध में विनिर्दिष्ट पत्रों और परिस्थितियों में उसे प्राप्त होती या होष्य होती, अर्थात् :-

- (क) जहाँ व्यक्ति वर्ष 1975 के अक्टूबर वर्ष के दौरान जाने वाले बार अक्टूबर वर्षों के समूह में एक बार ऐसी यात्रा रियासत या सहायता का स्वरूप में प्राप्त प्रत्येक हो प्रमुख में ही वह यात्रा रियासत या सहायता का मुख्य ;
- (ख) जहाँ व्यक्ति ऐसी यात्रा अक्टूबर वर्षों के समूह में एक बार ऐसी यात्रा रियासत या सहायता का स्वरूप में प्राप्त प्रत्येक हो प्रमुख में उत्तरे प्राप्त कर्जों का ही वह यात्रा रियासत या सहायता का मुख्य ;
- (ग) जहाँ किसी व्यक्ति द्वारा ही बार अक्टूबर वर्षों के किसी समूह के दौरान यात्रा रियासत या सहायता न हो गई हो कर्म, कर्म पर वापस जाने पर अक्टूबर वर्षों के समूह के प्रथम अक्टूबर वर्षों के दौरान व्यक्ति द्वारा प्राप्त बार ही वह यात्रा रियासत या सहायता, यदि कोई हो, का मुख्य ।

उपक्रम के माध्यम से और छात्रावासों में, वहाँ तक जहाँ तक लि मुके । एवं ऐसा
 कठिनाई से प्रतीत होता है, उपरिष्ठ के लिए नवियाँ रही नहीं हैं, तथा में । एवं
 किन छात्रावासों में नहीं गए हैं वहाँ से उपरिष्ठ के प्रयोजनों को प्राप्त उपरिष्ठ
 विवरणियाँ प्राप्त ही नहीं हैं । इस सम्बन्ध में निम्नलिखित विवरणियाँ
 दृश्य हैं :-

पेरी । एमारी राय में और पेरी । एमारी सर्वोच्च मानकारी
 के अनुसार तथा मुके । एवं फिर यह स्पष्टीकरणों के अनुसार, उक्त छात्रावासों
 में -

(i) वहाँ तक जहाँ तक कि उपक्रम-मत्र का सम्बन्ध है, ऊपर नापित
 औद्योगिक उपक्रम की शारीर ----- की दायरिगत वशा में
 रखे ; और

(ii) लाभ और हानि केला की दशा में, ----- वर्ष की
 समाप्त होने वाले केला वर्षों के लिए उक्त औद्योगिक उपक्रम के
 लाभ या हानि केला की, -----
 तब्य और उचित शिति की गई है ।

स्थान -----

हस्ताक्षर -----

शारीर -----

++ आयात

1. + की लागु न कीता ही इसे काट दी गिर ।

2. ++ वहाँ नाप और वहाँ परिस

3. II का रिपोर्ट -

(i) चार्टर्ड क्लॉउन्ट अधिनियम, 1949 (1949 रा 33) के अंत
 में चार्टर्ड क्लॉउन्ट द्वारा दो वाक्यी ; रा

(ii) निम्नी से व्यक्ति का हो या हो जो कंपनी अधिनियम, 1956 (1956 का 1) की धारा 186 की धारा (2) के उप-धारा के अन्तर्गत पर निम्नी विषय के सम्बन्ध में, उस राज्य में रजिस्ट्रीकृत कंपनियों के संसाधक के रूप में कार्य करने के लिए नियुक्त किए जाने का उद्देश्य है ।

टिप्पण - जहां इस रिपोर्ट में उचित निम्नी विषय का उल्लेख नकारात्मक हो या उल्लेख हो तो रिपोर्ट में उल्लेख न किया जाये ।

1092 (कॉ. सं. 142(36)175-टी.ओ.एल.)

श्री - जी. 212 & Co.

(को. सं. 10 का - 74)

सचिव, केंद्रीय प्रत्यक्ष कर-बोर्ड